

GOVERNMENT OF INDIA
MINISTRY OF CONSUMER AFFAIRS, FOOD & PUBLIC DISTRIBUTION
DEPARTMENT OF FOOD AND PUBLIC DISTRIBUTION

RAJYA SABHA
UNSTARRED QUESTION NO.1512
TO BE ANSWERED ON 29TH JULY, 2022

DISTRIBUTION OF QUALITY FOODGRAINS UNDER PDS

1512 SHRI IRANNA KADADI:

Will the Minister of CONSUMER AFFAIRS, FOOD AND PUBLIC DISTRIBUTION be pleased to state:

- (a) whether Government has carried out any survey to ascertain the quality of foodgrains given in shops under Public Distribution Scheme (PDS);
- (b) if so, the details thereof;
- (c) the number of PDS shop owners who have been caught distributing adulterated/low quality foodgrains since the last year, State-wise;
- (d) the action that has been taken against such shop owners; and
- (e) the steps being taken to ensure that the quality of foodgrains is not compromised, especially when free ration is provided to the poor?

A N S W E R
MINISTER OF STATE FOR MINISTRY OF RURAL DEVELOPMENT AND
CONSUMER AFFAIRS, FOOD & PUBLIC DISTRIBUTION
(SADHVI NIRANJAN JYOTI)

(a) & (b): To monitor the implementation of National Food Security Act (NFSA), 2013 and to evaluate its impact among targeted beneficiaries, Government of India has engaged reputed Universities/Institutes as Monitoring Institutions (MIs) for concurrent evaluation of NFSA in State/UTs across the country. The reports have been shared with the concerned State/UT for further necessary action.

(c) & (d): The State /UTs-wise details of all food samples received, analysed, found non-conforming to the norms and action taken under provision of FSS Act, 2006 during the year 2020-21 is enclosed at Annexure. However, action is to be taken by the State Governments/UTs as FPSs operate under them.

(e): Government has also issued following instructions to State Government/UTs and Food Corporation of India (FCI) to ensure the supply of good quality foodgrains under PDS:

- Only good quality foodgrains free from insect infestation and conforming to Food Safety Standards are to be issued under TPDS and other welfare schemes.

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- Ample opportunities are provided to the State Government/UT Administration to inspect the stocks prior to lifting from FCI godowns. State/UTs may ensure that officers not below the rank of Inspector are deputed for inspection of the foodgrains before their lifting from FCI godowns.
- Samples of foodgrains are to be collected and sealed from the stocks of foodgrains to be issued under the TPDS jointly by FCI and State Government/UT Administration.
- An officer not below the rank of Inspector is to be deputed from State Government to take the delivery of foodgrains stocks from FCI godowns.
- Regular inspection to check the quality of foodgrains is to be carried out by the officers of State Government.
- It is the responsibility of the concerned State Government/UT Administration to ensure that during transportation and storage at different stages in the distribution chain, the foodgrains retain the required quality specifications.
- The State Government, where the decentralized procurement is in operation, should ensure that the quality of foodgrains issued under TPDS and other welfare schemes should meet the desired standards under the Food Safety and Standards Authority of India (FSSAI).

ANNEXURE

ANNEXURE REFERRED TO IN REPLY TO PART (c) & (d) OF UNSTARRED QUESTION NO. 1512 DUE FOR ANSWER ON 29.07.2022 IN RAJYA SABHA

Details of Samples analysed, found non-conforming and action taken for the year 2020-21														
Name of State/UT	No. of Samples lifted	No. of Samples Analysed	No. of Samples found non-conforming	Break up of Non Conforming Samples			Civil Cases				Criminal Cases			
				Unsafe	Sub Standard	Labelling defects/ Misleading / Miscellaneous	No. of Cases Launched	No. of Cases decided	No. of Cases Convicted	Penalties Raised (Rs.)	No. of Cases Launched	No. of Cases decided	No. of Cases Convicted	Penalties Raised (Rs.)
A&N Islands	700	700	0	0	0	0	16	16	16	321500	0	0	0	0
Andhra Pradesh	2329	2329	383	45	168	170	223	291	216	2173000	31	8	3	75000
Arunachal Pradesh	200	169	15	1	4	10	1	15	1	173000	1	0	0	0
Assam	675	672	109	19	77	13	39	46	46	682000	2		0	0
Bihar	1580	1224	144	66	26	52	100	55	55	615000	12	0	0	0
Chandigarh	292	292	32	6	18	8	42	54	54	740000	15	0	0	0
Chhattisgarh	834	834	165	32	92	41	246	159	149	3844000	28	0	0	0
D&N H D&D	96	75	1	0	1	0	11	11	0	38500	0	0	0	0
Delhi	1509	1509	214	46	49	119	243	30	28	1294000	66	58	58	1470000
Goa	329	329	31	8	22	1	1	2	2	1742000	0	0	0	0
Gujarat	15706	13284	1056	71	688	297	899	543	402	40041000	41	11	11	30001
Haryana	2601	2596	696	97	363	236	651	481	358	5040028	103	1	1	500
Himachal Pradesh	1601	1568	420	17	99	304	204	34	16	1068025	14	5	5	0
J&K	4541	4094	871	48	443	380	1554	577	573	4595800	32	2	2	0
Jharkhand	733	581	216	97	43	76	204	122	94	1350200	65	0	0	0
Karnataka	5217	5217	319	77	101	141	151	21		168200	47	4	4	61100

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Kerala	6971	6971	1020	543	216	261	422	445	389	5914800	274	7	7	55000
Ladakh	0	0	0	0	0	0	18	18	15	174100	0	0	0	0
Lakshadweep	0	0	0	0	0	0	0	0	0	0	0	0	0	0
Madhya Pradesh	15040	10886	2162	92	1124	946	2228	1896	1887	84565980	126	29	29	1150000
Maharashtra	10047	4733	874	227	527	120	911	307	269	9213800	795	80	80	26000
Manipur	542	235	19	17	1	1	4	5	4	240000	0	0	0	0
Meghalaya	592	48	0	0	0	0	0	0	0	0	0	0	0	0
Mizoram	50	23	2	0	1	1	0	0	0	0	0	0	0	0
Nagaland	100	60	1	0	1	0	0	0	0	0	0	0	0	0
Odisha	1037	1037	272	53	164	55	131	96	32	679500	33	0	0	0
Puducherry	5	5	1	1	0	0	22	20	20	142000	0	0	0	0
Punjab	6721	6721	873	77	582	214	966	972	875	15220500	64	7	2	103000
Rajasthan		7343	2054	339	1100	615	584	337		6963600	56	0	0	0
Sikkim	143	32	0	0	0	0	0	0	0	0	0	0	0	0
Tamil Nadu	10335	10766	3443	1221	651	1571	1463	1368	1363	16273500	557	235	231	4769500
Telangana	894	894	98	16	47	35	44	22	22	205000	14		0	
Tripura	17	17	6	1	4	1	0	0	0	0	0	0	0	0
Uttar Pradesh	24277	20613	12479	1921	6513	4045	12514	7810	7810	291410300	1486	72	72	483500
Uttarakhand	1558	905	255	9	239	7	285	118	118	4101000	6	0	0	0
West Bengal	1390	1067	116	73	30	13	18	7	3	233000	1	1	1	100000
Total	118662	107829	28347	5220	13394	9733	24195	15878	14817	499223333	3869	520	506	8323601
